

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

R.A.No.8 of 1992 in
O.A.No.917 of 1991.

Date of decision: 31.1.92.

Dr. G. Gopala Rao

...Applicant

Vs.

Union of India & Others

...Respondents

CORAM:

THE HON'BLE MR. JUSTICE RAM PAL SINGH, VICE-CHAIRMAN.
THE HON'BLE MR. I.P.GUPTA, MEMBER (A).

Applicant

..In person.

ORDER

(DELIVERED BY HON'BLE MR. I.P.GUPTA, MEMBER(A))
.....

The applicant in this Review Application was the applicant in O.A.No.917 of 1991. He has prayed for re-consideration of the judgement delivered on 25-11-91 and for allowing him the benefits prayed for in the application.

2. A review application is maintainable on following counts :

"I. On the ground of the discovery of new and important matter or evidence which, after the exercise of due diligence, was not within the knowledge of the party or could not be produced by him at the time when the decree was passed or order made; or

II. on account of some mistake or error apparent on the face of the record; or

III. for any other sufficient reason."

3. Once a judgement has been signed and pronounced, it cannot be altered and the right of review is exercisable only where circumstances are distinctly covered by the aforesaid exceptions. The applicant has not brought out any mistake or error apparent on the face of the record nor is there any discovery of new or important matter which was not within the knowledge of the applicant at the time

(15)

of making the application or arguing the case. A reiteration of points made in OA will not warrant a review.

4. The application is devoid of any merits and is, therefore, dismissed.

PKK.

I.P.Gupta
(I.P.GUPTA)
MEMBER (A) 31/1/92

To

Hon'ble Mr. Justice Ram Pal Singh,
Vice-Chairman.

I agree.

Ram Pal Singh
31.1.92